IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.26635 of 2026

Arising out of PS. Case No.-58 Year-2026 Thana- Bhararhi District- Madhepura

==========

1. Navin Kumar S/o Pravin Padav R/o Vill.- Nehalpatti Ward no. 11, P.s.- Bharrahi, Dist.- Madhepura.
2. Babita Devi @ Babita Kumari W/o Navin Kumar R/o Vill.- Nehalpatti Ward no. 11, P.s.- Bharrahi, Dist.- Madhepura.

... ... Petitioner/s

Versus

The State of Bihar

... ... Opposite Party/s

==========

Appearance :
For the Petitioner/s : Mr. Dinesh Prasad Verma, Advocate
For the Opposite Party/s : Ms. Nirmala Kumari, APP

==========

CORAM: HONOURABLE MR. JUSTICE ANSUL

ORAL ORDER

2 22-04-2026 Heard learned counsel for the petitioners and learned Additional Public Prosecutor for the State.

2. The petitioners are apprehending their arrest in Bharrahi P.S. Case No. 58 of 2026 registered for the offences punishable under Sections 316(2), 318(4), 352, 351(2)(3) of BNS, 2023.

3. The mother has alleged that the son has manipulated signatures of parties and had got the land registered in his wife's name.

4. Considering such inhuman conduct of the petitioners, this Court is not inclined to grant the privilege of anticipatory bail to the petitioners.

WEB COPY

5. Accordingly, the prayer for anticipatory bail is rejected.

6. It is made clear that any observation made herein is prima facie in nature and limited solely for the purpose of adjudication of the present bail application. Such observations shall not be construed as an expression on the merits of the case and shall not influence the trial or any other proceedings in any manner.

(Ansul, J)

Vikash/-

U		T	

WEB COPY